

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).15714/2011

(From the judgement and order dated 16/05/2011 in LPA No. 752/2011 & CWP No. 20252/2008 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

ASHA SHARMA

Petitioner(s)

VERSUS

CHADIGARH ADMINISTRATION & ORS.

Respondent(s)

(With prayer for interim relief and office report)
[FOR FINAL DISPOSAL]

Date: 14/06/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE SWATANTER KUMAR
[VACATION BENCH]

For Petitioner(s) Mr. D.P. Singh, Adv.
Mr. Praveen Kumar Aggarwal, Adv.
Mr. Ashok K. Mahajan, Adv.

For Respondent(s) Mr. T.S. Doabia, Sr. Adv.
Mr. M.S. Doabia, Adv.
Mr. Sudarshan Singh Rawat, Adv.

UPON hearing counsel the Court made the following
O R D E R

After hearing the learned counsel for the
parties at some length, the Court reserved its
verdict.

(KALYANI GUPTA) (INDU SATIJA)
COURT MASTER COURT MASTER